

12.03 hrs.

MATTERS UNDER RULE 377

(i) **Need to bring Kakinada town in East Godavari District of Andhra Pradesh on the main railway line***[English]*

SHRI M. M. PALLAM RAJU (Kakinada): Sir, Kakinada town, the headquarters of East Godavari District in Andhra Pradesh, which is fast developing into a major industrial port, suffers from the handicap of not being on the main railway line, which has turned out to be a major hindrance in the town's progress.

An Asian Development Bank loan of Rs. 134 crores has been sanctioned to develop Kakinada into a deep water port which will increase ship traffic and hence multiply the inflow and outflow of goods from the port. Rapid industrialisation over the last few years has also resulted in increased passenger and goods traffic.

The nearest railway station to Kakinada on the main line is Samalkot Junction which is thirteen kilometres away. The quota of berths on all the trains is negligible and most of the super-fast trains do not stop there.

In view of these facts, and since Kakinada is on the verge of unprecedented growth in the district, I urge upon the Government to take immediate steps towards bringing Kakinada onto the main railway line.

As an intermediary measure, I urge upon the Minister of Railways to increase the quota of berths on all the trains at Samalkot and at Kakinada and ensure the stoppage of all super-fast trains at Samalkot Junction.

[Translation]

PROF. SAIF-UD-DIN SOZ (Bara-mulla): Mr. Speaker, Sir, the Kashmir issue is a very important one.

MR. SPEAKER: Please take your seat. Matters raised under Rule 377 too are important.

SHRI BHAJAN LAL (Faridabad). Mr. Speaker, Sir, I want to draw the attention of this august House towards a very important issue. *(Interruptions)*

Mr. SPEAKER: Mr. Bhajan Lal, please sit down. Shri Rahi is raising a matter under rule 377.

(Interruptions)

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, for the past four and a half days, the people of Delhi are not getting drinking water. This is a very important matter and the hon. Minister should give a statement in this regard. *(Interruptions)*

MR. SPEAKER: Mr. Bhajan Lal, I am not allowing you. I am not permitting even Shri Khurana. You have been a Chief Minister and you must be aware of all the rules. I have refused permission to you, even then you are going ahead with your speech.

(Interruptions)

MR. SPEAKER: Mr. Khurana, I agree with you that you are raising a very important issue regarding water supply. The Government will see to it. Now, please take your seat. Mr. Bhajan Lal you also take your seat. I am not permitting you.

(Interruptions)

MR. SPEAKER: Please take your seat. Now, Mr. Ram Lal Rahi.

(Interruptions)